2. Key institutional reforms introduced:

- (a) Constitution of Institute Management Committee (IMC) at ITI level with chairperson from the industry and delegation of enhanced academic, Financial and administrative power to Principal ITI.
- (b) Physical component consisted of setting up of new classrooms, workshops.
- (c) Modernization of tools, equipment and machinery.
- (d) Training of trainees and ensuring congenial environment.

Most of the States have been able to complete physical infrastructure.

- 3. Project duration Dec. 2007 to Nov. 2014.
- 4. The fund sharing between center and state is 75:25 (90:10 for NE States).
- 5. Total allocation ₹ 1782.61 crore.
- 6. Fund released so far ₹ 1571.65 crore
- 7. Allocation for Bihar ₹ 27.43 crore.
- 8. Released amount to Bihar -₹ 20.38 crore.
- **9.** 8 ITIs covered in the State of Bihar -Muzaffarpur, Bhagalpur,Darbhanga, Gaya, Motihari, Katihar, Sitamarhi and Forbesganj.

Proposal to set up a Border Management Research Institute

*511. DR. CHANDAN MITRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to set up a Border Management Research Institute;

- (b) if so, the details thereof along with its aims and objectives; and
- (c) the time by when the institute is likely to start its research operations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) Yes Sir. The proposal to set up a Border Management Research Institute is in the conceptual stage.

Corruption in functioning of sports associations/federations

*512. DR. T. N. SEEMA: Will the Minister of SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has taken note of the financial and administrative irregularities/corruption in the functioning of various sports associations/federations, including the Board of Control for Cricket in India (BCCI);

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(b) if so, the details thereof and the number of cases reported during the last three years and the current year along with the steps taken by Government in this regard;

(c) whether Government has any proposal to take over the control of BCCI, if so, the details thereof; and

(d) if not, the reasons therefor and other corrective measures taken/proposed to be taken by Government to check such menace?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) Sir, a few National Sports Federations (NSFs) were found to have violated the Government guidelines relating to age and tenure restrictions, irregularities in elections, etc. Government has taken action against such NSFs *viz*. Archery Association of India and Indian Amateur Boxing Federation have been de-recognized, Korfball Federation of India has not been granted recognition since 2012, Athletics Federation of India was directed to conduct elections afresh to some of their office bearers which they have complied with, Gymnastics Federation of India was also asked to conduct their elections afresh to which it has agreed now.

Also, several controversies about Board of Control for Cricket in India (BCCI) regarding allotment of franchisees, match fixing, betting etc., reported in sections of print and electronic media, have come to the notice of the Government. Various agencies of the Government namely the Enforcement Directorate, Income Tax and Service Tax Department have conducted inquiries into the allegations of irregularities involving the BCCI in the country.

The Government has taken various measures to bring transparency, accountability and good governance in the functioning of the NSFs with a view to minimize the complaints of various nature such as misappropriation of Government funds; prevent doping, sexual harassment of women in sports, age fraud, etc.

The Government has also formulated a draft of the National Sports Development Bill to bring all the National Sports Federations and the BCCI under the RTI Act with the provision of exclusion clause of protecting personal/confidential information relating to athletes. Views of General Public and the Stake holders were sought on the draft of the National Sports Development Bill. Since some of the issues need further deliberation and consultation it is not possible to indicate a definite time frame for enactment of the said Bill.

(c) No, Sir.

(d) BCCI is an autonomous body registered under the Societies Act. It is not feasible for the Government to take over and run the day to day activities of BCCI. In order

to curb match fixing and other unfair practices in sports, Ministry of Law has prepared a draft legislation and has sought the views of the Ministry of Youth Affairs & Sports. Since some of the issues need further deliberation and consultation, it is not possible to indicate a time frame for enactment of the said Bill. To curb the incidents of unfair practices in sports, various agencies of the Government are taking action under the existing laws.

Establishing tribunals for redressal of grievances in parliamentary forces

*513.SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the grievance redressal mechanisms presently available to paramilitary forces in the country;

(b) whether Government seeks to establish tribunals for redressal of cases related to paramilitary forces, in line with the administrative tribunals, considering the high levels of attrition due to official problems and service complaints; and

(c) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) To address the personal as well as official problem/service complaints of the Force personnel, each Force has a proper grievance redressal mechanism in place at Battalion, Range, Sector, Frontier, Zone & Directorate level. Nodal officers have been earmarked at each level for this purpose and the applicants are apprised about the factual position/facts with reference to their grievances/complaints within stipulated time. For each Force, the Director General of the Force concerned is the highest authority for redressal of the grievances. If an individual is not satisfied with the reply of the Nodal Officer or does not get any reply, he/she is free to appear before the Director General in person for redressal of his/her grievance(s) with the approval of his/her Head of office. Standing Committees against any sexual harassment and other grievances of women personnel have also been detailed in the CAPFs under the chairpersonship of a lady officer.

Besides, the CAPFs are allowing their personnel to send/forward SMSs or e-mails to the Nodal Officers/Force Directorate for quick disposal of their grievances. Whenever any senior officer or DG of the respective Force visits the field formations, sainik sammelan and interactions with the troops and officers are often held, and the problems/grievances of the personnel are heard patiently and settled to the extent possible. Further, hearings are also held at Force Head Quarters in respect of those personnel coming to meet the Director General of the Force personally for redressal of their grievances.

(b) and (c) In view of the large number of court cases arising in CAPFs and also in view of the fact that the CAPFs are governed by Act & Rules different from other Central